

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2673/2004

New Delhi, this the 6th day of January, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

M.L. Kararwal,
S/o Shri Mani Rami Kararwal,
R/o G-6, Type - V,
New Police Lines, Kingsway Camp,
Delhi-9

....Applicant

(By Advocate: Shri Rajinder Niachal with Shri Ashish Nischal)

Versus

1. Union of India, through
its Secretary,
Ministry of Home Affairs,
North Block, New Delhi-1

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

There is no appearance on behalf of respondents despite notice.

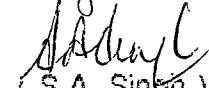
2. After the matter has been argued, learned counsel for the applicant states that he may be permitted to withdraw the petition but since time to answer the notice/order of 19.10.2004 has expired, it may be extended so that the applicant can submit his representation.

3. In the interest of justice, the same is allowed. It is directed that within 10 days, in pursuance of the notice of 19.10.2004, the applicant may submit his

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representation which shall be considered in accordance with law. Nothing said herein should be taken as any expression of opinion on the merits of the matter.

Subject to above, dismissed.


(S.A. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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